

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF D.I. PACKAGING PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	D. I. Packaging Private Limited
2. Date of incorporation of corporate debtor	20.12.2016
3. Authority under which corporate debtor is incorporated /registered	RoC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21098DL2006PTC156833
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office: A-48, Okhla Industrial Area Phase-I Delhi- 110020
6. Insolvency commencement date respect of corporate debtor	Order dated 17-12-2019 of Hon'ble NCLT, Delhi (Intimation and detail of Corporate debtor received from Applicant Operational Creditor on 11-01-2020)
7. Estimated date of closure of insolvency resolution process	09.07.2020 (180 days reckoned from the date of intimation of IRP's appointment viz 11.01.2020)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Puneet Sachdev Reg.No:IBBI/IPA-001/IP-P01124/2018-19/11821
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered address: A-5/105-C, Paschim Vihar, New Delhi-110063, Email Id: psachdev78@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 305, Deep Shikha Building, 8, Rajendra Place, New Delhi-110008 Email Id: : irpdipackagings@gmail.com
11. Last date for submission of claims	25.01.2020 (reckoned from the date of intimation of IRP's appointment)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b)Details of authorized representatives are available at:	(a) https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **D.I. Packaging Private Limited** on 17-12-2019. The creditors of **D.I. Packaging Private Limited** are hereby called upon to submit their claims with proof on or before 25-01-2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Puneet Sachdev
Puneet Sachdev

Interim Resolution Professional

In the matter of D.I. Packaging Private Limited

Registration No: IBBI/IPA-001/IP-P01124/2018-19/11821

Date: 13-01-2020

Place: New Delhi



30-1-2020